

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Regional Bench
Court No. – I

**Excise Miscellaneous Application No. 30453 of 2024
in Excise Appeal No. 240 of 2009**

(Arising out of Order-in-Appeal No.29/2008 (H-I) (D) CE dt.18.12.2008 passed by
Commissioner of Customs, Excise & Service Tax (Appeals-I), Hyderabad)

**Commissioner of Central Tax
Medchal – GST**

Posnett Bhawan, Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Appellant

VERSUS

Kamini Ispat Ltd

Plot No.7, IDA Bollaram,
Medak Dist., Telangana – 502 325

.....Respondent

Appearance:-

Shri B. Sangameshwar Rao, Authorized Representative for the Appellant.
None for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30400/2024

Date of Hearing: 08.11.2024
Date of Decision: 08.11.2024

[Order per: A.K. JYOTISHI]

The Miscellaneous Petition has been filed by the Appellant/Department for withdrawal of Appeal under Rule 15 of CESTAT (Procedure) Rules, 1982. The total amount of Excise Duty involved in this Appeal is Rs.12,54,857/-, which is below the threshold prescribed by the Central Board of Indirect Taxes and Customs vide the Instructions in F. No.CBIC-160390/20/2024-JC-CBEC dt.06.08.2024.

2. The Miscellaneous Petition is accordingly allowed.
3. The Appeal is disposed of as withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**